

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS. 34785 AND 34790 OF 2014
WITH
INTERLOCUTORY APPLICATION NO.1

(Application for condonation of delay in filing petition for Special leave)

M/s GAIL (India) Ltd.

.....Petitioner

-Versus-

State of U.P. & Ors.

.....Respondent

OFFICE REPORT

The Office Report was listed before the Ld. Registrar's Court on 26th August, 2015 when the following Order was passed:-

"SLP (C) NO. 34785/2014

The learned counsel for the respondent Nos. 1 and 2 seeks and is given four weeks time as last chance to file the counter affidavit.

Fresh steps for the service of notice by usual mode to the unserved respondent No. 3 and 4 shall be taken by the learned counsel for the petitioner within a period of four weeks. Dasti in addition is permitted to be served.

SLP (C) NO. 34790/2014

The Learned counsel for the respondent Nos. 2 and 3 has stated that the petitioner has not provided the copies of the pleadings to him. The learned counsel for petitioner is directed to provide the copies of the pleadings to the learned counsel within a weeks' time and file proof. The respondent shall file the Counter Affidavit within a period of four weeks, thereafter.

Four weeks time, as last chance is given to the learned counsel for the petitioner to take fresh steps for the service of notice tot the unserved respondent No. 1 in accordance with the earlier order dated 7.5.2015 of this Court.

List again on 29.9.2015.

SLP (C) NOS. 34785 OF 2014:

It is submitted that Counsel for the respondent Nos. 1 and 2 has not filed counter affidavit so far.

It is further submitted that fresh show cause notice and Dasti notice could not be issued to the unserved respondent Nos. 3 and 4 as the counsel for the petitioner has not filed spare copy of SLP so far.

SLP © No. 34790 of 2014

It is submitted that counsel for the Petitioner has not filed proof of service after serving the copies of SLP to the Counsel for respondent Nos. 2 and 3. The Counsel for respondent Nos. 2 and 3 has not filed counter affidavit so far.

It is further submitted that Mr. Vinay Garg, Advocate has filed Vakalatnama/Appearance on behalf of respondent No. 1 but has not filed counter affidavit so far.

The office report is listed before the Ld. Registrar Court.

Dated this the 28th day of September, 2015.

ASSISTANT REGISTRAR

Copy to:-

1. Mr. Abhishek Sharma, Advocate
505, Elysium Homes, Judge Colony,
Sec-9, Vaishali, UP.
2. Mr. Pradeep Mishra, Advocate
138, Lawyers' Chamber
M.C. Setalvad Block, New Delhi-110 001